

- (4) Report of the Chief Inspector of Mines on the fatal accident in Kendwadiah Colliery, Dhanbad, on the 22nd April, 1965. [Placed in Library, see No. LT-4445/65].

**NOTIFICATION TO DELHI MOTOR VEHICLES RULES, 1940**

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Raj Bahadur, I beg to re-lay on the Table a copy of Notification No. F. 12(95)/62-PR(T) published in Delhi Gazette dated the 28th January, 1965, making a certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, see No. LT-4280/65].

**ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) THIRD AMENDMENT RULES, ETC.**

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to re-lay on the Table:

- (1) a copy of the All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1965, published in Notification No. G.S.R. 572 dated the 17th April, 1965, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-4291/65].
- (2) to lay on the Table a copy of the Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1965, published in Notification No. S.O. 1893 dated the 19th June, 1965, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library, see No. LT-4446/65].

**RAILWAY PROTECTION FORCE (AMENDMENT) RULES**

रेलवे मंत्रालय में राज्य मंत्री (श्री ० राम सुभग सिंह) : रेलवे सुरक्षा बल अधिनियम 1957 की धारा 21 की उपधारा (3) के अन्तर्गत रेलवे सुरक्षा बल (संगोष्ठन) नियम, 1965 की एक प्रति सभा-घर पर रखेंगे, जो दिनांक 1 मई, 1965 की अधिसूचना संख्या जी० ए० नं० 655 में प्रकाशित हुए थे। [Placed in Library, see No. LT-4447/65].

**ANNUAL REPORT OF HINDUSTAN AERONAUTICS LIMITED, BOMBAY**

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of Annual Report of the Hindustan Aeronautics Limited, Bombay, for the period 16th August, 1963 to 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4448/65].

**NOTIFICATIONS REGARDING KERALA PANCHAYATS (RESTRICTIONS AND CONTROL ON POWERS OF ENTRY AND INSPECTION) RULES, 1963 ETC., ETC.**

The Parliamentary Secretary to the Minister of Community Development and Cooperation (Shri Shinde): Sir, on behalf of Shri B. S. Murthy, I beg to re-lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—
  - (i) S.R.O. 2/64 published in Kerala Gazette dated the 7th January, 1964, containing the Kerala Panchayats

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- (Restrictions and Control on Powers of Entry and Inspection) Rules, 1963.
- (ii) S.R.O. 19/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Landing Places, Halting Places and Cart Stands) Rules, 1964.
- (iii) S.R.O. 18/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Nomination of Women by the Panchayat) Rules, 1964.
- (iv) S.R.O. 29/64 published in Kerala Gazette dated the 4th February, 1964, containing the Kerala Panchayats (Decision of Election Disputes) Rules, 1963.
- (v) S.R.O. 140/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Public and Private Markets) Rules, 1964.
- (vi) S.R.O. 139/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Slaughter Houses and Meat Stalls) Rules, 1964.
- (vii) S.R.O. 191/64, published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.
- (viii) S.R.O. 185/64, published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Trial of offences by Magistrates) Rules, 1964.
- (ix) S.R.O. 201/64, published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Construction and Maintenance of Public and Private Latrines and Removal of Waste and Rubbish from Private Premises) Rules, 1964.
- (x) S.R.O. 195/64, published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Contributions from persons having control over places of pilgrimage) Rules, 1964.
- (xi) S.R.O. 326/64, published in Kerala Gazette dated the 20th October, 1964, containing the Kerala Panchayats (Disposal of unclaimed dead bodies) Rules, 1964.
- (xii) S.R.O. 328/64, published in Kerala Gazette dated the 20th October, 1964, containing the Kerala Panchayats (Spread of Education) Rules, 1964.
- (xiii) S.R.O. 339/64, published in Kerala Gazette dated the 3rd November, 1964, containing the Kerala Panchayats (Duties of Village Officers) Rules, 1964.
- (xiv) S.R.O. 19/65, published in Kerala Gazette dated the 19th January, 1965, containing the Kerala Panchayats Removal of Encroachments and Inspection and Recovery of Penalties for Unauthorised Occupation) Rules, 1964.
- (xv) S.R.O. 5/64, published in Kerala Gazette dated the 7th January, 1964, making certain amendments to the Kerala Panchayats (Proceedings of Panchayat Meetings and Committees) Rules, 1962.
- (xvi) S.R.O. 40/64, published in Kerala Gazette dated the 18th February, 1964, mak-

- ing certain amendments to the Kerala Panchayats (Devolution and Delegation of President's Functions) Rules, 1962.
- (xvii) S.R.O. 46/64, published in Kerala Gazette dated the 25th February, 1964, making a certain amendment to the Kerala Panchayats (Procedure of Action on Illegal Resolutions) Rules, 1962.
- (xviii) S.R.O. 82/64, published in Kerala Gazette dated the 31st March, 1964, making certain amendments to the Kerala Panchayats (Election of Members) Rules, 1962.
- (xix) S.R.O. 69/64, published in Kerala Gazette dated the 24th March, 1964, making a certain amendment to the Kerala Panchayats (Common Institutions Rules, 1963
- (xx) S.R.O. 81/64, published in Kerala Gazette dated the 31st March, 1964, making a certain amendment to the Kerala Panchayats (Custody of Records and Grant of Copies of Proceedings of Records) Rules, 1962.
- (xxi) S.R.O. 95/64, published in Kerala Gazette dated the 7th April, 1964, making certain amendments to the Kerala Panchayats (Moving of Resolutions at Panchayat Meetings) Rules, 1962.
- (xxii) S.R.O. 94/64, published in Kerala Gazette dated the 7th April, 1964, making a certain amendment to the Kerala Panchayats (Fixing of Strength and Division of Wards) Rules, 1962.
- (xxiii) S.R.O. 93/64, published in Kerala Gazette dated the 7th April, 1964, making a certain amendment to the Kerala Panchayats (Taxation and Appeal) Rules, 1963.
- (xxiv) S.R.O. 170/64, published in Kerala Gazette dated the 2nd June, 1964, making certain amendments to the Kerala Panchayats (Interpellation of President by members) Rules, 1962.
- (xxv) S.R.O. 184/64, published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Panchayats (Disqualification of candidates and members) Rules, 1963.
- (xxvi) S.R.O. 211/64, published in Kerala Gazette dated the 7th July, 1964, making a certain amendment to the Kerala Panchayats (Invitation and disposal of tender for Public Works) Rules, 1963.
- (xxvii) S.R.O. 204/64, published in Kerala Gazette dated the 30th June, 1964, making a certain amendment to the Kerala Panchayats (Licensing of dogs and pigs and disposal of stray dogs and pigs) Rules, 1963.
- (xxviii) S.R.O. 261/64, published in Kerala Gazette dated the 1st September, 1964, making a certain amendment to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.
- (xxix) S.R.O. 292/64 published in Kerala Gazette dated the 22nd September, 1964, mak-

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ing certain amendments to the Kerala Panchayats (Powers of Officers authorised to hold Enquiries) Rules, 1962.

- (xxx) S.R.O. 289/64, published in Kerala Gazette dated the 15th September, 1964, making a certain amendment to the Kerala Panchayats (Manner of Execution of Public Works) Rules, 1963.
- (xxxii) S.R.O. 310/64 published in Kerala Gazette dated the 6th October, 1964, making a certain amendment to the Kerala Panchayats (Audit) Rules, 1963.
- (xxxiii) S.R.O. 318/64 published in Kerala Gazette dated the 13th October, 1964, making a certain amendment to the Kerala Panchayats (Constitution of Functional Committees) Rules, 1963.
- (xxxiiii) S.R.O. 338/published in Kerala Gazette dated the 3rd November, 1964, making certain amendments to the Kerala Panchayats (Building Tax) Rules, 1963.
- (xxxv) S.R.O. 340/64 published in Kerala Gazette dated the 3rd November, 1964, making a certain amendment to the Kerala Panchayats (Show Tax) Rules, 1963.
- (xxxvi) S.R.O. 360/64 published in Kerala Gazette dated the 1st December, 1964, making certain amendments to the Kerala Panchayats (Budget) Rules, 1963.
- (xxxvii) S.R.O. 394/64 published in Kerala Gazette dated the 8th December, 1964, making certain amendments to the Kerala Panchayats (Taxation and Appeal) Rules, 1963.
- (xxxviii) S.R.O. 395/64 published in Kerala Gazette dated the

8th December, 1964, making certain amendments to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.

- (xxxviii) S.R.O. 11/65 published in Kerala Gazette dated the 12th January, 1965, making a certain amendment to the Kerala Panchayats (Profession Tax) Rules, 1963. [Placed in Library, see No. LT-4405/65].

- (2) a copy of Notification No. S.R.O. 33/65 published in Kerala Gazette dated the 26th January, 1965, containing the Kerala Village Courts Rules, 1964, under sub-section (3) of section 112 of the Kerala Village Courts Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, see No. LT-4406/65].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) SECOND AMENDMENT RULES

**The Minister of Food and Agriculture (Shri C. Subramaniam):** Sir, on behalf of Shri D. R. Chavan, I beg to lay on the Table a copy of the Act, 1959.

Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1965, published in Notification No. G.S.R. 1143 dated the 7th August, 1965, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library, see No. LT-4449/65].

NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) REGULATIONS

**The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju):** Sir, I beg to re-lay on the Table a copy of the Navy (Discipline and Miscel-